

(15)

Bench I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Rst A No.367/KB/2017
T.P No.90/KB/2017
C.P NO.1102/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st August 2017, 11.30 A.M

Name of the Company		Amazing Commercial (P) Ltd & Ors	
Under Section		230-232 Am	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Mr. V. Kas Bainya }
2) Mr. Niladri Banerjee }
TAPAS KR. DAS
ASSISTANT DIRECTOR. }
Advocates for
Applicants
Niladri Banerjee
31/8/2017
RDCER)
MCA
31/08/2017

ORDER

Ld. Counsel for the petitioners and Mr. Tapas Kr. Das, Asstt. Director from the Office of the Regional Director, Eastern Region representing the Central Government are present.

Petitioner has filed Rst.A.No. 367/KB/2017 for restoration of T.P No. 90/KB/2017. It appears from the record that the above case was dismissed for default of the petitioner. Petitioner has filed this restoration application on 05/07/2017 and also moved an application under Section 5 of the Limitation Act for condonation of the delay in filing the petition. Assistant

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Director representing the Central Government informed that he has no objection with regard to restoration application. In the interest of justice it is necessary that the case be decided on merit. Therefore, we hereby allow the restoration of the T.P.No. 90/KB/2017 and allow the restoration application. T.P.No. 90/KB/2017 be restored in its original number.

List the matter on 15/09/2017 for hearing.

SD/-
(Jinan K.R.)
Member (J)

SD/-
(Vijai Pratap Singh)
Member (J)